

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.307
CAA-74/ND/2021

IN THE MATTER OF:

M/s. Manoj Properties Pvt. Ltd. with Rail Anchor India Pvt. Ltd.

... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 05.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the I.T. Department : Mr. Ruchir Bhatia Sr. St. Counsel & Mr. Pratyaksh
Gupta Jr. St. Counsel with Mr. Ashish Kumar,
Advocate for the Income Tax Department

For the Respondent :

ORDER

The Applicant is directed to provide complete set of application alongwith Annexures to the RD to enable the RD to file report. The Applicant is further directed to produce the relevant records to the RD. The OL has submitted the report. The report filed by Income Tax Department is on record.

List the matter on **04.03.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)